

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 3791
ANSWERED ON 03.04.2025**

New Notary Portal

3791 Shri Sadanand Mhalu Shet Tanavade:
Shri Mithlesh Kumar:
Dr. Kalpana Saini:

Will the Minister of LAW AND JUSTICE be please to state:

- (a) the status of functioning of the Notary portal in promoting efficiency and transparency;
- (b) whether any steps are being taken to establish a digital storage facility for notary records; and
- (c) if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a): The Government has launched the Notary Portal as a dedicated platform for providing online services for the works related to the Notaries Act, 1952 and the Notaries Rules, 1956. It is intended to provide an online interface between the Notaries and the Government for various services like submission of applications for appointment as Notaries, verification of eligibility for appointment as Notaries, issuance of digitally signed Certificate of Practice as a Notary, renewal of Certificate of Practice, change of practice area, submission of annual return etc. The Notary Portal provides a faceless, paperless, transparent and efficient system. Presently, only the module related to verification of documents and eligibility and issuance of digitally signed Certificate of Practice to the newly appointed Notaries is live. Prior to launch of the Notary Portal, Certificate of Practice were used to be issued physically to the Notaries. Up to 27.03.2025, more than 27,000 digitally signed Certificates of Practice have been issued to the newly appointed Notaries for various States and Union Territories through the Notary Portal.

(b): No, Sir.

(c): Does not arise.
